

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY.

(4)

Original Application No.431/91.

M.R.Ahyankar.

.... Applicant.

v/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri K.D.Saha, Member(A).

Appearances:-

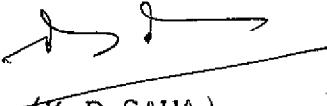
None for the applicant.
Shri B.Ranganathan, counsel
for the Respondents.

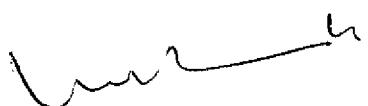
Oral Judgment:-

1. Per Shri M.S.Deshpande, Vice-Chairman Dt. 28.9.1994.

None for the applicant. Shri B.Ranganathan
appears for the Respondents.

2. The application was filed by the applicant
on 26.7.1991 seeking quashing of the order super-
annuating him w.e.f. 29.2.1992 when he would have
attained the age of 58 years, as the age of retirement
applicable to him would be 60 years. Shri B.Ranganath-
an for the Respondents states that the applicant has
since retired. Nothing therefore survives in the
present application, it is dismissed.


(K.D.SAHA)
MEMBER(A)


(M.S.DESHPANDE)
VICE-CHAIRMAN

B.